

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.332/09

Friday this the 15th day of January 2010

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

T.Yesudasan,
S/o.Thampi,
Motor Driver,
O/o.Superintendent of Central Excise & Customs,
Vizhinjam Port, Thiruvananthapuram.
Residing at Kavuvila Veedu TC 4/2136,
Marappalam, Pattom, Trivandrum.Applicant

(By Advocate Mr.T.A.Rajan)

V e r s u s

1. Union of India represented by the Secretary,
Government of India, Ministry of Finance, New Delhi.
2. The Commissioner of Central Excise,
Customs & Service Tax,
Central Revenue Building,
I.S.Press Road, Kochi – 18.
3. The Joint Commissioner (P&V),
O/o.Commissioner of Central Excise,
Customs & Service Tax,
Central Revenue Building,
I.S.Press Road, Kochi – 18.
4. The Superintendent, Central Excise & Customs,
Vizhinjam Port, Thiruvananthapuram.Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC)

This application having been heard on 15th January 2010 the
Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

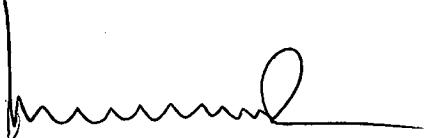
The applicant is aggrieved by the Annexure A-5 order dated
21.5.2009 by which he was transferred from Trivandrum Commissionerate
to the Customs Preventive Commissionerate, Kochi.



.2.

2. When the matter was taken up for hearing today, counsel for the applicant submitted that the applicant has since been transferred back to Trivandrum and he has no further grievance in the matter.
3. In view of the above position, this OA is closed. There shall be no order as to costs.

(Dated this the 15th day of January 2010)



GEORGE PARACKEN
JUDICIAL MEMBER

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